

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.2263/2013

Tuesday, this the 27<sup>th</sup> day of November, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)**  
**Hon'ble Mr. S.N. Terdal, Member (J)**

Jayanti Parasad  
s/o Sh. Devi Saran  
r/o Quarter No.L 32A, Loco Colony  
Jind (Haryana)

..Applicant

(Mr. H P Chakravorty and Mr. P S Khare, Advocates)

Versus

1. Union of India through the General Manager  
Northern Railway, Baroda House, New Delhi
2. The General Manager  
Northern Railway, Baroda House, New Delhi
3. The Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi

..Respondents

(Mr. Kripa Shanker Prasad, Advocate)

**O R D E R (ORAL)**

**Mr. K.N. Shrivastava:**

Mr. Kripa Shanker Prasad, learned counsel for respondents submits that the Scheme of Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) has been declared to be unconstitutional by this Tribunal in **Surinder Singh-III & others v. Union of India & another** (O.A. No.1647/2015 with connected matters) decided on 18.08.2017 relying on the judgment of Hon'ble High Court of Judicature at Hyderabad for the

States of Telangana & Andhra Pradesh, which has been upheld by the Hon'ble Supreme Court by its order dated 17.04.2017 in S.L.P. No.11566/2017 (**Telangana Boggu Gani Karmika Sangam v. K. Satish Kumar & others**). He, thus, argues that in light of the *ibid* order of the Tribunal, this O.A. deserves to be dismissed.

2. We have perused the order dated 18.08.2017 of the Tribunal. We are fully satisfied that this order is squarely applicable to the present case. Accordingly, we dismiss this O.A. No costs.

**( S.N. Terdal )**  
**Member (J)**

**( K.N. Shrivastava )**  
**Member (A)**

**November 27, 2018**

/sunil/